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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 32/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2018**

Name of the Company: Akash Sachdev & Ors
(Sai City Buildcon (Indore) Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUWAN SHAH	ADV.	PETITIONER	Natasha
2.	WITH KAUSHAL AGARWAL.	FCA		

ORDER

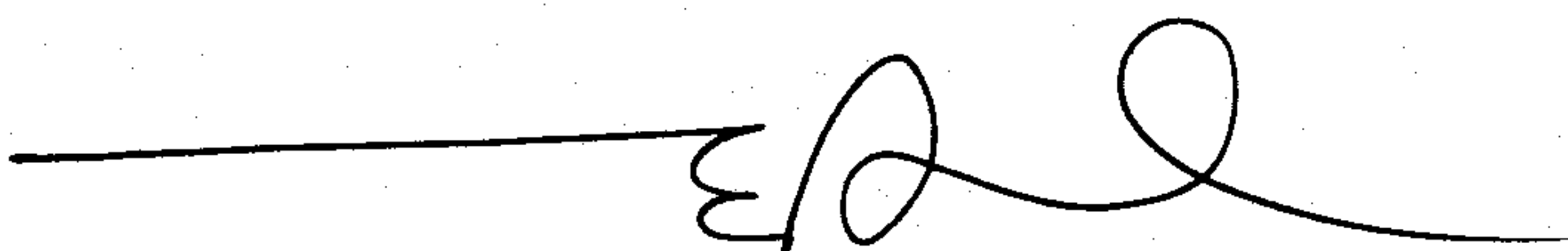
Learned Advocate Mrs. Natasha D Shah with Learned FCA Mr. Kaushal Agarwal present for Appellant. None present for ROC.

Heard arguments of learned Counsel for Appellant.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 13th day of March, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**